

Per Tribunal

17/5/93

As per direction of the Hon'ble Vice
Chairman dated 22.1.93, the matter
is taken out from Sine-die list.

Fixed for final hearing on 1-10-93

Issue notices to the parties as per
order dated 30/1/89.

[Signature]
Deputy Registrar

Notices issued to
both the parties on
7/6/93

~~N/A~~
7/6

Per Tribunal

Date: 6-7-93
11/10/93

Applicant in person / by None
Advocate / Respondent by Mr Kaurik for
Counsil. for want of time Mr Pradhan
The matter adjourned to 12.10.93
for final hearing

[Signature]
Dy. Registrar

26/10/93

With OA
11/5/92

Per Tribunal

Date: 12-7-93

Applicant in person / by None
Advocate / Respondent by Mr Rajan Ash
Counsil. for want of time
The matter adjourned to 26.10.93
for final hearing

[Signature]
Dy. Registrar

Per Tribunal

Date: 26-10-93

Applicant in person / by Mr D A Durbey
Advocate / Respondent by Mr Kaurik
Counsil. for want of time
The matter adjourned to 2.12.93
for final hearing

[Signature]
Dy. Registrar

2-12-93

Mr. Shah C.V., Counsel for
Mr. M.P. Vashi, for applicant
Mr. P.M. Pradhan, Counsel for
respondents.

Adjourned to 4-01-94 (4-1-94)
for final hearing.

MR to Chatkar

(M.R. KOLHATKAR)

M(A)

(M.S. DESHPANDE)

V.C.

Dated: 4.1.94.

Shri M.P. Vashi for the applicant
Shri S.S. Karkera for Shri P.M. Pradhan
for the respondents.

Shri Vashi states that all
except one applicant have been absorbed
in the Department of Posts in permanent
post. Applicant No. 8 has filed an
application along with others. His case
will be decided in that OA. So far
this OA. is concerned, nothing subsists
and is therefore disposed of as
infactious.

JS
(Lakshmi Swamikanan)
M(J)

N.K.V.
(N.K. Verma)
M(A)

order/mandate dispatched
to 12/1/94
on 12/1/94

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